

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 406 of 2004

Jabalpur, this the 12th day of May, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman
Hon'ble Mr. Madan Mohan, Judicial Member

Vinod Kumar Shrivastava
S/o Late Sheri S.P. Shrivastava,
Date of Birth 16.07.1959,
Machinist (Skilled),
Token No.08 MM 2491,
Ordnance Factory, Katni,
R/o 2017, Shastri Nagar,
Ordnance Factory Extate,
Katni.

APPLICANT

(By Advocate - Shri V. Tripathi)

VERSUS

1. Union of India
through its Secretary
Ministry of Defence,
New Delhi.
2. The Chairman
Ordnance Factory Board
10-A, SK Bose Marg
Kolkata.
3. The General Manager,
Ordnance Factory,
Katni.
4. The General Manager,
Small Arms Factory,
Kalpi Road,
Kanpur-1.

RESPONDENTS

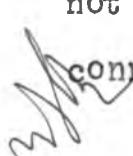
ORDER (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought
the following main relief :-

"(iii) Command the respondent No.3 to transfer and
relieve the applicant to respondent No.4 factory
to Kanpur and the respondent No.4 be directed to
permit the applicant to join there in the facts and
circumstances of the case".

2. The brief facts of the case are that the applicant
is working as Machinist (HS) in the Ordnance Factory Katni.
The applicant has been relieved but the respondent No.4 has
not accepted and allowed him to join his post at ^{Kanpur} Katni. In this
connection he has submitted his representation dated 29.4.04



: 2 :

(Annexure-A-6) to the Chairman, Ordnance Factory Board i.e. respondent no.2. Till now the respondents have not taken any decision on the aforesaid representation of the applicant. Hence, he has filed this OA.

3. Heard the learned counsel for the applicant.

4. In the facts and circumstances of the case, we dispose of this OA at the admission stage itself by no.2 directing the respondent to consider and decide the aforesaid representation dated 29.4.04(Annexure-A-6) of the applicant by passing a detailed, reasoned and speaking order within 2 months from the date of receipt of a copy of this order.

5. The applicant is directed to send a copy of this OA and a copy of this order to the respondent no.2 within 15 days from the date of receipt of copy of this order.

(Madan Mohan)
Judicial Member

MSB
(M.P. Singh)
Vice Chairman

SKM

पृष्ठांकन सं. ओ/न्या..... जलपुर, दि.....
प्रतिलिपि अर्जो दिला
(1) समिति, उच्च व्यापार व नियन्त्रण विभाग, जलपुर
(2) उच्च दस्ती शी/शीली/कु..... के काउंसल
(3) प्रश्नार्थी शी/प्रतीकी/कु..... के काउंसल
(4) व्यापार, सेवा, जनरल विभाग, जलपुर
सूचना एवं आवश्यक कार्यालयी देतु

S. Paul
Adv.

Bamunay
अप्र० राजिनामा
20/5/04

*Ex-ord
02
20/5/04*